

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

AT HYDERABAD

O.A.No.499/99

Date of Order : 1.4.99

BETWEEN :

K.Venkateswara Rao

.. Applicant

AND

1. Union of India rep. by its
General Manager,
South Central Railway,
Railnilayam,
Secunderabad.
2. The Divisional Railway Manager,
South Central Railway,
Sanchalan Bhavan,
Secunderabad.

.. Respondents.

COUNSELS :

For the Applicant : Mr. J.M. Naidu

For the Respondents : Mr. N.R. Devaraj

CORAM:

THE HON'BLE MR. R. RANGARAJAN, MEMBER (ADMIN)

THE HON'BLE MR. B.S. JAI PARAMESHWAR, MEMBER (JUDL)



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O R D E R

X As per Hon'ble Shri R.Rangarajan, Member (Admn.) X

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Mr. J. M. Naidu, learned counsel for the applicant and Mr. N. R. Devraj, learned standing counsel for the respondents.

2. The applicant in this OA was appointed as a Railway Protection Force Constable in Security Department of Railways on 1.7.88 in the scale of pay of Rs.825-1200. That scale was revised by the V Pay Commission to that of Rs.3050-4590. That scale of pay had come into effect from 1.1.96. The applicant was medically examined on 14.8.97 and was decategorised and declared fit in B-1. He was medically decategorised vide proceedings dated 15.10.95⁷ (A-1). He was granted 180 days of extra-ordinary leave from 17.10.97 to 14.4.98. It was also kept for consideration for absorption to any alternative post. The applicant submits that he was posted as Watchman pending review of his case for Group-C post. He took over the duties on 1.2.98. Thereafter he was posted as a Peon by the orders of DRM, Secunderabad, but an assurance/given by the respondents that his case ^{was} ~~not~~ would be considered for Junior Clerk in future. He joined as Peon on 3.3.98. The applicant submits that in similar cases they were given the post of Junior Clerk. The applicant had submitted a representation dated 9.9.98 (Page-10) to consider his

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case for Junior Clerk in ~~all~~ the Administrative offices
of Secunderabad Division. It is stated that the said
representation is still to be disposed of.

3. This OA is filed for early disposal of his representation dated 9.9.98 and for a consequential direction to the respondents to consider his case for the post of Junior Clerk.

4. The learned counsel for the applicant submits that the appeal is pending and if that appeal is considered the case will be reviewed and he will be posted as Junior Clerk. Hence he requests for early disposal of his representation dated 9.9.98.

5. The learned counsel for the respondents submits that the same will be done if a direction is given.

6. In view of the above submission R-2 is directed to consider his representation dated 9.9.98 and dispose of the same in accordance with the law within a period of 2 months from the date of receipt of a copy of this order.

7. The registry should send a copy of this OA along with judgement to R-2.

8. O.A. is ordered accordingly. No costs.

B.S. JAI PARAMESHWAR
(B.S. JAI PARAMESHWAR)
Member (Judl.)
1.4.99

R. RANGARAJAN
(R. RANGARAJAN)
Member (Admn.)

Dated : 1st April, 1999
(Dictated in Open Court)

for Adm. JAI

Copy to:

1. HDOHO
2. HHRP M(A)
3. HBSJP M(J)
4. D.R.(A)
5. SPARE

1ST AND 2ND COURT

TYPED BY
COMPARED BY

CHECKED BY
APPROVED BY

THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH : HYDERABAD.

THE HON'BLE MR. JUSTICE D.H. NASIR:
VICE - CHAIRMAN

THE HON'BLE MR. H. RAJENDRA PRASAD:
MEMBER (A)

THE HON'BLE MR. R. RANGARAJAN
MEMBER (A)

THE HON'BLE MR. B. S. JAI PARAMESWAR
MEMBER (J)

DATED: 1-4-99

ORDER/ JUDGEMENT

MA./RA./CP. NO.:

IN
O.A. NO. 499/99

ADMITTED AND INTERIM DIRECTIONS
ISSUED.

ALLOWED

DISPOSED OF WITH DIRECTIONS

DISMISSED

DISMISSED AS WITHDRAWN

ORDERED/ REJECTED

NO ORDER AS TO COSTS

SRR

केन्द्रीय प्रशासनिक अधिकार प्रशासन / DESPATCH
Central Administrative Tribunal HYDERABAD BENCH
22 APR 1999
हैदराबाद स्थायी परीक्षण

(6 copies)

A/wo of copy to A2